

(c) whether the Electoral Office has since verified the electoral list;

(d) if so, the number of such foreign nationals found as a result thereof;

(e) the steps the Government have taken/proposed to deport such foreigners; and

(f) the time by which the foreign nationals are likely to be deported?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) to (d). The last revision of electoral rolls of all the 70 Assembly constituencies in the National Capital Territory of Delhi was taken up in early 1994 with 1.1.1994 as the qualifying date. Following instructions from the Election Commission of India, the police authorities were asked to verify each and every name in the draft electoral rolls for places identified as having substantial presence of illegal aliens. Based on the verification done by the police authorities, the Electoral Registration Officers initiated proceedings under the provisions of the Representation of People Act, 1950 and deleted 36,631 names from the electoral rolls.

Before the electoral rolls could be published, some of the affected persons whose names had been deleted approached the Supreme Court of India through Writ Petitions. The Supreme Court in its order dated 6 February, 1995, annulled the deletions and ordered that evidence on the basis of which such deletions were effected should be disclosed to each such person whose name was deleted and sufficient opportunity should be given to him/her to rebut such evidence. In compliance of these directions, the Electoral Registration Officers have initiated action to issue fresh notices to all affected persons.

(e) and (f). There are standing instructions of the Government that any illegal foreign immigrant/infiltrant noticed shall be deported. Deportation of illegal immigrants is a continuous process. As and when enforcement agencies detect any illegal immigrant/infiltrant, action is taken to deport him/her.

[Translation]

Pak Share in Star TV

2355. DR. LAXMINARAYAN PANDEYA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government are aware that Pakistan also has share in the Star T.V.;

(b) whether some political parties have lodged their protest in Bombay in this regard and requested the Government to keep a watch on the activities and programme of Star T.V; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF

INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) Government has no information in the matter other than the fact that a transponder of the Asiasat 1 satellite is being used by Pakistan TV.

(b) No such protest letter appears to have been received by this Ministry.

(c) Does not arise.

[English]

Coal Requirements

2356. SHRI RAJENDRA AGNIHOTRI : Will the Minister of COAL be pleased to state :

(a) the total quantity of coal arrived at the different plants/establishments of Coal India Limited during the last six months;

(b) whether the quantity was sufficient to meet the requirements; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) Presumably the Hon'ble Member is referring to the coal received at different plants/establishments such as washeries, Dankuni Coal Complex etc. operated by Coal India Limited. The total quantity of coal arrived at such plants, as intimated by Coal India Limited, during the last six months were about 8.95 lakh tonnes.

(b) and (c). Coal India Limited have informed that supplies were by the large satisfactory. However, there is adequate scope for improvement by overcoming constraints of movement and production of the type of coal required by these plants and establishments.

LPG Exploration in Himachal Pradesh

2357. PROF. PREM DHUMAL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the places in Himachal Pradesh where exploration work was carried out for LPG during the last three years;

(b) whether exploration work was abandoned mid-way at any of the places;

(c) if so, the reasons therefor;

(d) whether LPG reserves were found at any of the exploration sites; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) LPG is a Petroleum by-product. Exploration is carried out for hydrocarbons. Seismic surveys were undertaken by ONGC in Himachal Pradesh in the last three years in Nalagarh, Bilaspur, Sarkaghat, Paror, Lambargaon, Jogindernagar, Mandi, Sundernagar, Janauri, Palampur and Bhangrotu. The well Changartalai-1 which was spudded in 1991 was completed in 1992.

- (b) No, Sir.
 (c) Does not arise.
 (d) No hydrocarbon reserves have been established in the State of Himachal Pradesh.
 (e) Does not arise.

[Translation]

Delhi Police Personnel

2358. MOHAMMAD ALI ASHRAF FATMI :
 SHRI CHANDRESH PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Delhi Police personnel arrested and suspended for extorting money and for other charges during each of the last three years;

(b) whether the Government propose to conduct any periodical review of the conduct of the Delhi Police personnel to get rid of the suspicious and unwanted elements;

(c) if so, the details thereof; and

(d) the steps being taken to make Delhi Police more effective?

STATEMENT-I

Year	Rank-wise involvement					Total	Under suspension for extortion of money					Total
	Ins-pector	Sub-Inspector	Asstt. Sub-Inspector	Head Constable	Constable		Ins-pector	Sub-Inspector	Asstt. Sub-Inspector	Head Constable	Constable	
1992	—	1	—	2	5	8	—	1	—	1	3	5
1993	—	—	1	3	9	13	—	—	—	2	6	8
1994	—	—	—	—	6	6	—	—	—	—	5	5

STATEMENT-II

Year	Rank-wise involvement					Total	Under suspension in other criminal cases					Total
	Ins-pector	Sub-Inspector	Asstt. Sub-Inspector	Head Constable	Constable		Ins-pector	Sub-Inspector	Asstt. Sub-Inspector	Head Constable	Constable	
1992	5	13	12	26	73	129	3	8	3	9	27	50
1993	5	16	13	29	88	151	3	9	4	10	33	59
1994	8	19	9	36	100	172	5	16	6	22	70	119

[English]

Kannada Movie Channel

2359. SHRIMATI CHANDRA PRABHA URS : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether there is any proposal to launch an exclusive Kannada movie channel by the Doordarshan;

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) The requisite information is given in the enclosed *Statement I* and *II* respectively.

(b) and (c). Periodical review of police personnel having doubtful integrity is undertaken and action under Fundamental Rule 56(J) for compulsory retirement is initiated, if warranted.

(d) Delhi Police have been taking deterrent action in all cases where policemen are found involved in crime. This actin includes registration of cases, suspension, initiation of disciplinary enquiry and dismissal under Article 311(2) (b) of the Constitution in suitable cases. The Department also maintains a close watch over officers and men of doubtful integrity. The training syllabi of initial and refresher courses have been revised with a view to promoting integrity and sensitivity in dealing with the public. Briefing of the members of the force is done by senior police officers through 'sampark sabhas' and other interactions. Accessibility of senior officers to public is encouraged. A close watch is kept on the conduct of policemen by the Vigilance Branch of the Department and the Anti-Corruption Branch of the Government.

(b) if so, the details thereof; and

(c) the time by which it is likely to be launched?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) No, Sir.

(b) and (c). Do not arise.